

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13521/2013

(From the judgement and order dated 14/11/2011 in WT No.1582/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S SHRI LAXMI PLYWOOD INDUSTRIES & ORS. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned order,c/delay in filing SLP,exemption from filing O.T. and office report)

Date: 17/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Sushil Kumar Jain,Sr.Adv.
Ms. K.V.Bharathi Upadhyaya,Adv.

For Respondent(s) Mr. Gaurav Bhatia,AAG
Mr. Abhishek Chaudhary,Adv.
Mr. Shantanu Krishna,Adv.
Mr. Shantanu Bansal,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.

Interim order dated 13th December, 2013 passed by us in this case shall stand modified in terms and to the extent indicated in our order dated 29th October, 2013 passed in Kanhaiya Singh and Anr. v. State of U.P. & Others and connected matters (SLP(C)No.11367 of 2007 etc.)

Post along with SLP(C) No.11367 of 2007 etc.

|(Mahabir Singh)
|Court Master

| |(Veena Khera)
| |Court Master

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